

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT BENCH, RANCHI
OA/051/00993/18

Date of order: 30.11.2018

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

Sanjeev Kumar Mandal, son of Late Shree Pati Mandal, Incharge Deputy Director Mines, Palamu Circle, Medininagar, PO- Daltonganj & PS- Sadar Medininagar, District- Medininagar.

..... Applicant.

- By Advocate: - Mr. Rahul Kumar Das

-Versus-

1. Union of India through its Secretary, Department of Personnel, Administrative Reforms and Public Grievances, Government of India, New Delhi-110001.
2. Union Public Service Commission, Dholpur House, New Delhi through its Secretary.
3. State of Jharkhand through its Chief Secretary, Project Building, Dhurwa, PO & PS- Dhurwa, District- Ranchi.
4. Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Project Building, Dhurwa, PO & PS- Dhurwa, District- Ranchi.
5. Secretary, Mines and Geology Department, Government of Jharkhand, 3rd Floor Yojana Bhawan, Nepal House, PO & PS - Doranda, District- Ranchi.

..... Respondents.

By Advocate: - Ms. Bharti Singh, SC for UOI.

Mr. R.A. Gupta, Id. SC for State of Jharkhand.

O R D E R
[ORAL]

Per Mr. J. V. Bhairavia, J.M.:- In the instant OA the learned counsel for the applicant, at the outset, submitted that the applicant will be satisfied if appropriate direction be issued to the respondent

no. 3 to 5 to consider his pending representations which were submitted by the applicant on 22.03.2018 and 24.11.2018 (Annexure A/2 and A/3 refers) with respect to his request for consideration of his bio-data along with other eligible non-SCS officers for recommendation of his name for appointment by selection to IAS for Selection Year 2017.

2. On the other hand, the learned counsel for the State Respondent Shri R.A. Gupta submitted that the applicant has not produced any documentary proof about his non-consideration with regard to his application as referred by the applicant. However, if any application of the applicant is filed the same shall be considered in accordance with the existing rules on the subject.

2. Considering the above stated submission, we are of the opinion that it is appropriate to accept the request of applicant and accordingly we direct the respondents 3 to 5 (the concerned authority) to consider the representations of the applicant which was submitted by him on 22.03.2018 and 24.11.2018 within three weeks from the date of receipt of this order and pass appropriate reasoned and speaking order with intimation to the applicant.

3. In view of the above direction, this OA is disposed of at the admission stage itself. No order as to costs.

[B.V. Sudhakar]/M[A]

Srk.

[Jayesh V. Bhairavia]/M[J]